

रक्षा मंत्री ( श्री जगजीवन राम ) : परिवार को अभी तक 1,800 रुपये की आर्थिक  
 (क) जी हाँ, श्रीमान् । महायता दी गई है । मृत अफसर का नजदीकी  
 (ख) सरकार को अनुमानित 14,03,000 सम्बंधी निम्नांकित और महायता पाने  
 रुपये की हानि हुई । मृत अफसर के का पात्र हैं :—

(1) सार्वजनिक निधियाँ	जो धन ग्राह्य है ।
अनुग्रह-पूर्वक अदायगी	42,000 रुपये
आश्रितों की पेंशन	माता या पिता को अधिकतम 96 रुपये प्रति, मास दशैंते आय सीमा 36.00 रुपये प्रति वर्ष हो (इसका वार्षिक पुनरीक्षण किया जाना है)
पारिवारिक उपदान	1,000 रुपये
मृत्यु-सह-सेवा निवृत्ति उपदान	3,390 रुपये
(2) गैर-सरकारी निधियाँ	जो धन ग्राह्य है
मृत्यु अनुदान	3,000 रुपये
अनुग्रहण भत्ता	अवेदन पर 100 रुपये प्रति मास जो 6 मास से अधिक नहीं होगा ।
पुनर्वास अनुदान	परिवार सहायता योजना (अफसर) के अधीन अधिकतम 10 वार्षिक 150 रुपये प्रतिमास ।

मजगांव डाक लिमिटेड, बम्बई में  
पनडुब्बियों का निर्माण

3718. श्री हुकम चन्द कछवाय :

श्री सी० के० जाफर शरीफ

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मजगांव डाक लिमिटेड, बम्बई में आधुनिक पनडुब्बियाँ बनाने की योजना सरकार के विचाराधीन है; और

(ख) यदि हाँ, तो इस योजना को कब तक क्रियान्वित किया जायेगा और उसपर कितना व्यय होने का अनुमान है ?

रक्षा मंत्रालय (रक्षा उत्पादन)

मैराज्य मंत्री (श्री बिद्या चरण शुक्ल) :

(क) और (ख) पनडुब्बियों को स्वदेश में बनाने के प्रस्ताव पिछले कुछ समय से सरकार के विचाराधीन रहे हैं । तथापि, अभी तक कोई अन्तिम निर्णय नहीं लिया गया है ।

इस अवस्था में, इस बारे में यह बताना सम्भव नहीं है कि इसमें कितना समय लेगा अथवा इसका अनुमानित व्यय क्या होगा ।

Maintenance of Accounts of Provident Fund in Bihar Electricity Board and Patna Rajya Transport Corporation

3720. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) whether the maintenance of accounts of Provident Fund in Bihar Electricity Board, Patna Rajya Transport Corporation is unsatisfactory as there is no Board of Trustee and investments are not made properly;

(b) whether any inspection has been carried out by the Regional Provident Fund Commissioner or Assistant Commissioner, and if so, on what dates and the action taken to improve the situation; and

(c) the number of employees and subscribers for the last two years month-wise and whether the cases of temporary and piece-rated employees have been examined in the past?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA):** (a) to (c). The Provident Fund Authorities have intimated that the requisite information is not readily available and is being collected. It will be laid on the Table of the Sabha in due course.

**Pending cases of Levy of Penal Damages under E.P.F. Act with R.P.F.C. Bihar.**

3721. **SHRI YOGESH CHANDRA MURMU:** Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a large number of cases are pending with the Regional Provident Fund Commissioner, Bihar for levy of penal damages under the Employees Provident Fund Act, 1952;

(b) if so, their number and broad features and since when these are pending;

(c) whether any doubts have arisen regarding rate of levy of penal damages in the light of the latest amendment of the Employees Provident Funds Act; and

(d) if so, the instructions being given to the Regional Provident Fund Commissioner, Bihar?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA):** (a) to (d) The requisite information is being collected. It will be laid on the Table of the Sabha in due course.

**Coverage of Cement Factories and Private Electric Companies under E.P.F. Act in Bihar and other States.**

3722. **SHRI YOGESH CHANDRA MURMU:** Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a large number of contractors, employees of stone quarries of cement factories in Bihar and other States have not been covered under the Employees Provident Fund Act;

(b) whether private electric companies, viz., Patna Electric Supply Co. Ltd.,

Chaibasa Electric Supply Company Ltd., Jugsalai Electric Supply Company Limited have also not been covered so far; and

(c) the steps being taken to bring all the eligible employees under the Employees Provident Fund scheme?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA):** (a) to (c). The Provident Fund Authorities have intimated that the requisite information is not readily available and is being collected. It will be laid on the Table of the Sabha in due course.

**Payment of Pensions to Reservist of Armed Forces**

3723. **SHRI JHARKHANDE RAI:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Reservist of the Armed Forces discharged in 1940 and 1962 onwards are in receipt of pension amounting to Rs. 40 per month;

(b) whether the Reservist of Armed Forces discharged in between 1953 to 1961 are getting only Rs. 25 per month as pension; and

(c) if so, the reasons for the discrimination and Government reaction thereto?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** (a) to (c). Reservists who were released from the military service prior to 1st June, 1953 were granted pension at the rate of Rs. 3 p.m. Individuals who were released from service on or after 1st June, 1953 but before 1st April, 1968 were granted reservist pension at the rate of Rs. 10 p.m. to Rs. 12 p.m. according to the terms of their engagement. Those who were released on or after 1st April, 1968 are getting a uniform rate of reservist pension of Rs. 15 p.m.

In addition, like other pensioners, reservists are also entitled to temporary/*ad hoc* increases in their pension at the rates sanctioned from time to time.